

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S THREE LEAVES BOOKS INTERNATIONAL PRIVATE LIMITED**RELEVANT PARTICULARS**

1.	Name of corporate debtor	M/S THREE LEAVES BOOKS INTERNATIONAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19 th July, 2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT Of Delhi & Haryana, under the Companies Act, 2013
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	CIN:- U22110DL2014PTC269124
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Off. Address :- 37, DEFENCE ENCLAVE, VIKAS MARG, EAST DELHI DELHI-110092 INDIA
6.	Insolvency commencement date in respect of corporate debtor	27 th April, 2021.(NCLT, New Delhi Bench-IV passed original Order dated 27 th April, 2021, C.P No (IB)-1281/ND/2019) for intimation of CIRP in case of Corporate Debtor.
7.	Estimated date of closure of insolvency resolution process	23 rd October, 2021 (180 th Days From the date of commencement of Insolvency)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MUKESH KUMAR GROVER REG. NO:-IBBI/IPA-001/IP-P00383/2017-18/10640
9.	Address and e-mail of the interim resolution professional, as registered with the Board	102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. mukesh@mjra.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. cirp.threeleaves@gmail.com
11.	Last date for submission of claims	11 th day of May, 2021,
12.	Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the interim resolution professional	Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representative are available	(i) Are Available at :- https://ibbi.gov.in/home/downloads (ii) Physical Address : Same as mentioned in point 10, and (iii) Email IRP at : cirp.threeleaves@gmail.com Not Applicable

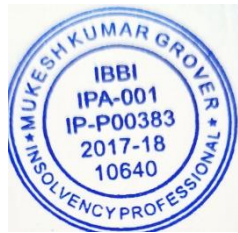
Notice is hereby given that the National Company Law Tribunal,(New Delhi Bench-IV) has ordered the commencement of Corporate Insolvency Resolution Process of Corporate Debtor namely M/s **THREE LEAVES BOOKS INTERNATIONAL PRIVATE LIMITED** vide Order No. CP. No. (IB)- 1281(ND)/2019 dated 27th April, 2021)

The creditors of M/s **THREE LEAVES BOOKS INTERNATIONAL PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **11th May, 2021** to the Interim Resolution Professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person by post or by electronic means

A Financial Creditors belonging to a class, listed against the entry No.12 shall indicate its choice of authorized representative from among the three insolvency professional listed against entry No.13 to act as authorized representative of class [None at present] in Form CA

Submission of false or misleading proofs of claim shall attract penalties.



Mukesh Kumar Grover
(Interim Resolution Professional)

In the matter of M/s **THREE LEAVES BOOKS INTERNATIONAL PRIVATE LIMITED**
REG. NO:- IBBI/IPA-001/IP-P00383/2017-18/10640

Date :- April 28, 2021
Place:- New Delhi

